

ITEM NO.49

COURT NO.12
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XII

Petition(s) for Special Leave to Appeal (C) No(s). 10456/2019

(Arising out of impugned final judgment and order dated 20-03-2019 in WA No. 836/2019 passed by the High Court Of Judicature At Madras)

INSTITUTE OF THE FRANCISCAN MISSIONARIES OF MARY Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)
(FOR I.R. and IA No.67879/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.67880/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-05-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Arvind P. Datar, Sr. Adv.
Mr. Xavier Arulral, Sr. Adv.
Mr. Robin R. David, Adv.
Mr. Munawwar Naseem, Adv.
Ms. A. Arul Mary, Adv.
Mr. Dhiraj A. Philip, Adv.
Mr. Febin V. Mathew, Adv.
Mr. Ahamad Ibrahim, Adv.
For M/S. Dua Associates

For Respondent(s) Ms. Pinky Anand, ASG
Ms. Aakanksha Kaul, Adv.
Ms. Rukmani Bobde, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned ASG appearing for the respondents seeks four weeks time to file an affidavit.

Rejoinder, if any, be filed within two weeks thereafter.

List the matter on 7th August, 2019 for final disposal.

In the meantime, status quo, as on today, shall be maintained by the parties.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER